

Seventeenth Loksabha

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Title : To implement verdict of Supreme Court regarding enhancement of EPFO pension

Shri Kodikunnil Suresh (Mavelikkara): Speaker, Sir, in this country, lakhs of Employees' Provident Fund pensioners are agitating regarding enhancement of EPFO pension. They went to the hon. High Court, Kerala. After that, they went to the hon. Supreme Court.

The Supreme Court has recently given a verdict but the EPFO has not implemented the verdict given by the Supreme Court. They are diverting the issue again and again and thus are denying the legitimate pensionary benefits to lakhs of employees.

I would say that even though the Supreme Court's verdict is partially in favour of the employees, they have no other option because the Supreme Court's verdict is final.

I would like to urge the Government, through you, Sir, that at least the verdict of the Supreme Court should be implemented immediately. The poor employees were fighting a legal battle in the Court for years and years. Finally, the Supreme Court has come out with the verdict but the EPFO is still diverting the issue and is trying to find out a way to not implement the Supreme Court's verdict. I would like to request the Ministry of Labour to immediately intervene in the matter so that justice is done to the employees who have opted for the pension scheme provided by the EPFO.

Shrimati Supriya Sadanand Sule (Baramati): Sir, we all associate with the matter raised by the hon. Member.

Shri N. K. Premachandran (Kollam): Sir, I have also given a notice in this regard.

माननीय अध्यक्ष : आप एसोशिएट कर दीजिए ।